

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
WEST ZONAL BENCH

Customs Miscellaneous Application No. 87143 of 2025

Customs Cross No. 91118 of 2017

in

Customs Appeal No. 86788 of 2017

(Arising out of Order-in-Appeal No. 202 (CRC-SAD-II)/2017 (JNCH)-
Appeals-II dated 11.04.2017 passed by the Commissioner of
Customs, (Appeals-II), Mumbai II, JNCH, Nhava Sheva)

M/s. Dow Corning India Pvt. Ltd.

.....Appellant

1st Floor, Block B, 02, Godrej Business
District Pirojshanagar, LBS Marg
Vikhroli (West), Mumbai

VERSUS

Commissioner of Customs, Nhava Sheva IRespondent

JNCH, Nhava Sheva, Dist. Raigad

APPEARANCE:

Shri Pradeep Singh Rawat, Advocate for the appellant
Shri C S Pawan, Dy Commissioner (AR) for the respondent

CORAM:

HON'BLE MR.AJAY SHARMA, MEMBER(JUDICIAL)

HON'BLE MR. M.M. PARTHIBAN, MEMBER(TECHNICAL)

FINAL ORDER No: 85961/2026

DATE OF HEARING : 03-08-2026

DATE OF DECISION : 03-08-2026

Per: BENCH

This application has been filed by the appellant- applicant
for withdrawal of appeal arising out of Order-in-Appeal dated
11.04.2017.

2. In view of the reasons mentioned in the instant application, the application for withdrawal of appeal is allowed and the appeal is dismissed as withdrawn. The cross objection is disposed of accordingly.

(Dictated and Pronounced in open Court)

(AJAY SHARMA)
MEMBER (JUDICIAL)

(M M PARTHIBA)
MEMBER (TECHNICAL)

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